

**THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S
SALARY AND ALLOWANCES (AMENDMENT) ACT, 2017**

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The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1680, CUTTACK, WEDNESDAY, OCTOBER 18, 2017 / ASWINA 26, 1939

LAW DEPARTMENT

NOTIFICATION

The 18th October, 2017

No.11259-I-Legis-33/2017/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 16th October, 2017 is hereby published for general information.

ODISHA ACT 15 OF 2017

THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S SALARY AND ALLOWANCES (AMENDMENT) ACT, 2017

AN ACT FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S SALARY AND ALLOWANCES ACT, 1960.

Be it enacted by the Legislature of the State of Odisha in the Sixty-eighth Year of the Republic of India as follows:-

Short title
and
commencement.

1. (1) This Act may be called the Odisha Legislative Assembly Speaker's Salary and Allowances (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 1st day of January, 2017.

Amendment
of
section 3.

2. In section 3 of the Odisha Legislative Assembly Speaker's Salary and Allowances Act, 1960 (hereinafter referred to as the principal Act), for the words "twenty-four thousand five hundred rupees", the words "forty thousand five hundred rupees" shall be substituted.

Odisha
Act 24
of
1960.

Amendment
of
section 4.

3. In section 4 of the principal Act, for the words "ten thousand rupees", the words "seventeen thousand rupees" shall be substituted.

Amendment
of
section 4-A.

4. In section 4-A of the principal Act, for the words "twenty-four thousand rupees", the words "forty thousand rupees" shall be substituted.

By Order of the Governor

B.P.ROUTRAY

Principal Secretary to Government